

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-1**  
New CA-402/2020  
In  
CA(CAA)- 12(ND)/2020

**IN THE MATTER OF:**

Blackie & Son (Cuttack) Pvt Ltd. & Nirja Publishers & Printers Pvt Ltd. ....APPELLANT

**SECTION**

U/s 230-232

**Order delivered on 30.09.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC : Mr. Rajeev K. Goel, Advocate  
For the Respondent/CD :  
For the Intervener : Ms. Easha Kadian, St. Counsel for Income tax.

**ORDER**

Counsels for both the sides are present. The Applicant in person is present. Counsel for the Respondent is present. The Applicant is directed to provide the copy of the Application along with record to the Counsel for the Respondent within three working days. Thereafter, within two weeks, the Counsel for Respondent may file the reply.

List the matter on 02.11.2020.

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(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-113**  
CAA-60(ND)/2020

**IN THE MATTER OF:**

Blackie & Son (Calcutta) Pvt Ltd

...APPELLANT

**SECTION**

U/s 230-232

**Order delivered on 30.09.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

: Mr. Rajeev K Goel, Advocate

For the OL/RD

:Ms. Shankari Mishra, Proxy for Ms. Tania Sharma, Co.  
Prosecutor, ROC (RD/OL)

For the Intervener

: Ms. Easha Kadian, St. Counsel, Income tax.

**ORDER**

Counsel for the Petitioner Company is present. Under consideration is a Scheme for Amalgamation and De-Merger. Presently, it is the 2<sup>nd</sup> Motion Application.

After hearing the counsel for the petitioner companies, we are inclined to issue notice to the RD, ROC,OL and the Income tax Department including the Assessing Officer of Income tax Circle, SEBI, Bombay Stock Exchange (BSE)and National Stock Exchange (NSE).

The Petitioner Companies are directed to issue Private notice to the said authorities and to cause publication of notice in the Newspapers, preferably, "The Business Standard" in English & Hindi Editions. The authorities, to whom the notices are given, are directed to file their objections/representations


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within 30 days from the date of the notice, failing which, it shall be presumed that they have no objection/representation to make.

The Applicant Companies shall place on record the proof of sending private notices and the publication of notice in the newspapers by way of an affidavit on or before the next date of hearing.

List on 06.11.2020.

  
(NARENDER KUMAR BHOOLA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit (C-III)

30.9.2020

CAA-60(ND)/2020